

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
Appeal No. 219/ND/252/2022

IN THE MATTER OF:

M/s B.N. Enterprises ... Appellant
Versus
Registrar Of Companies, Ministry of Corporate ... Respondent
Affairs ,National Capital Territory of Delhi &
Haryana

Under Section 252 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Divyam Garg, Adv.
For the RoC : Ms. Jyoti Khurana, Adv.
For the ITD : Mr. Indruj Singh, SSC
Mr. Rahul Singh, Mr. Sanjeev Menon, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by Learned Counsel for the applicant. Learned Counsel for the applicant is permitted to file a short note. Let this matter be posted to 27.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)